CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. 177/97

WEDNESDAY, THIS THE 12TH DAY OF FEBRUARY, 1997

C O R A M:

HON BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- M. P. Kasmi, Nursery Waterman, Agricultural Unit, Kiltan Island, Union territory of Lakshadweep.
- T.T. Jalal, Nursery Waterman, Agricultural Unit, Kiltan Island, Union Territory of Lakshadweep.
- 3. P.P. Attakidave, Spraying & Dusting Operator, Agricultural Unit, Kiltan Island, Union Territory of Lakshadweep.
- 4. K. Mohammed Koya, Spraying & Dusting Operator, Agricultural Unit, Kiltan Island, Union Territory of Lakshadweep.
- 5. B. Mohammed Koya, Nominal Muster Roll Mazdoor, Agricultural Unit, Kiltan Island, Union Territory of Lakshadweep.
- 6. P.M. Sirajudheen, Nominal Muster Roll Labourer
 Agricultural Unit, Kiltan Island,
 Union Territory of Lakshadweep. ...Applicants

By Advocate Mr. Shafik M.A.

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- Union of India represented by the Administrator, Union Territory of Lakshadweep, Kavaratti.
- The Director,
 Department of Agriculture,
 Union Territory of Lakshadweep,
 Kavartti.

.. Respondents

By Advocate Mr. S. Radhakrishnan, ACGSC

The application having been heard on 12.2.97, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicants who are working as casual labourers in the Agricultural Unit, Kiltan from 7.6.1988

onwards is that the wages calculated at the rate of 1/30th of the salary of a Class-IV employee was not given to them though the Lakshadw eep Administration has extended the benefit to the casual labourers of PWD and other departments. The applicants have stated that persons identically situated like approached the Tribunal in O.A.Nos. 375/95, 259/95, 1306/96, 367/96 and similar cases and that the applications have been disposed of with a direction to the respondents to consider the claim of the applicants therein and if they are found to be entitled, to disburse to them the arrears. The applicants state that they are also entitled to same relief.

- 2. When the application came up for admission and hearing, Shri S. Radhakrishnan ACGSC appearing for the respondents stated that the case of the applicants will be considered in the manner in which similar claims have been considered by the Lakshadweep Administration.
- 3. In the light of what is stated above, we admit and dispose of the application with the following directions:
 - i) The respondents are directed to consider the claim of the applicants put forth in this application keeping in view the stand taken by the Lakshadweep Administration in regard to similarly situated casual mazdoors in other departments and to give the applicants a speaking order within a period of two months from the date of receipt of a copy of this order.
 - ii) In case on such consideration the respondents are satisfied that the applicants are entitled to arrears of pay claimed by them, the respondents shall disburse the applicants the arrears within a month from the date of their decision on the claims.

4. The application is disposed of as above. There shall be no order as to costs.

Dated the 12th February, 1997.

P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER

A.V. HARIDASAN VICE CHAIRMAN

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